

[3418]

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 880 OF 2021

Between:

Duvva Amulya, D/o. Duvva Mahender, Aged about 20 years, R/o.H.No.1-66,
Annaram Shareef, Parvathagiri, Warangal, Telangana -506365.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. Convener, MBBS/BDS 2020, Clo Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana - 506 007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of Writ of MANDAMUS to declaring the action of 2nd Respondent in not allowing the petitioner to register and upload the application for counseling for admission into MBBS/BDS course for the Academic Year 2020-21 under Management Quota (B-Category, C-Category/NRI) for the Academic Year 2020-21 is illegal arbitrary and unconstitutional and consequently direct to the respondents to allow the petitioner to register and upload application for counseling for admission into MBBS/BDS course for the Academic Year 2020-21 under Management Quota (B-Category, C-Category/NRI) for the Academic Year 2020-

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to allow the petitioner to register and upload application for counseling for admission into MBBS/BDS course for the Academic Year 2020-21 under Management Quota (B-Category, C-Category/NRI) for the Academic Year 2020-21

Counsel for the Petitioner: SRI. AJAY KUMAR NERELLA

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH AND
FAMILY WELFARE**

Counsel for the Respondent Nos. 2&3: SRI A. PRABHAKAR RAO, SC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.880 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 and 3 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons mentioned in the accompanying affidavit, it is therefore prayed that the Court, in the interest of justice, be pleased to issue a writ, order or direction, more particularly, one in the nature of Writ of Mandamus, declaring the action of 2nd respondent in not allowing the petitioner to register and upload the application for counseling for admission into the MBBS/BDS Course for the academic year 2020-21 under Management Quota (B-category, C-category/NRI) for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the

respondents to consider and allow the petitioner to register & upload application for counseling and admission into MBBS/BDS course for the academic year 2020-21 under Management Quota (B-category, C-category/NRI) for the academic year 2020-21 and pass such other order or other orders as this Court may deem fit and proper in the circumstances of the case.”

3. A Division Bench of this Court, by an interim order dated 12.01.2021, had directed that subject to payment of Rs.7,500/- as well as registration charges by the petitioner by 19.01.2021, respondent No.2 shall consider the petitioner for admission into Under Graduate Medical Course MBBS/BDS for the academic year 2020-21 for additional Mop-Up round of counseling, subject to a notification being issued in that regard by respondent No.2 and the petitioner was permitted to approach respondent No.2 with original certificates on or before 19.01.2021.

4. The academic year 2020-21 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

5. The Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SDI-P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, T.S., Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. The Convener, MBBS/BDS 2020, Clo Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana - 506 007.
4. One CC to SRI. AJAY KUMAR NERELLA Advocate [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
6. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
7. Two CD Copies

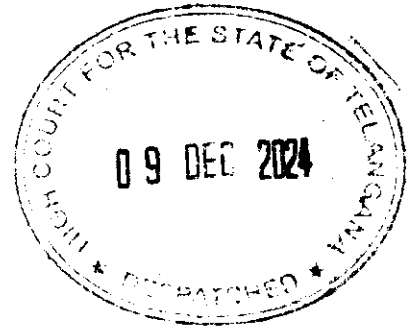
BM
LS

HIGH COURT

DATED:21/10/2024

ORDER

WP.No.880 of 2021



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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8/11/24.
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